

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3356  
ANSWERED ON FRIDAY, AUGUST 01, 2014/  
SHRAVANA 10, 1936 (SAKA)**

**LACUNAE IN COMPANY LAWS  
QUESTION**

**3356. SHRI UDAY PRATAP SINGH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether some companies have reportedly transferred money abroad through 'Hawala Transactions' owing to lacunae in the Company Law during each of the last three years and the current year;**  
**(b) if so, the details thereof and the reasons therefor;**  
**(c) whether the Government proposes to amend the Company Law to curb such practices; and**  
**(d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SMT. NIRMALA SITHARAMAN)  
(श्रीमती निर्मला सीतारमण)**

**कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(a) to (d):- No instances of transfer of money abroad by companies on account of any lacunae in the provisions of the Companies Act 1956/2013 has so far been brought to the notice of Ministry of Corporate Affairs by stakeholders or the relevant Agencies of the Government**

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